

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.77 of 2021**

Ramnath Prasad Petitioner
Versus
The State of Jharkhand & Others Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Saurabh Shekhar, Advocate
For the State : Mr. Anish Kumar Mishra, A.C. to G.A. I

04/17.04.2021 Heard Mr. Saurabh Shekhar, learned counsel for the petitioner and Mr. Anish Kumar Mishra, learned counsel for the opposite party-State.

This contempt petition (civil) has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

One week's time, as prayed for, is granted to learned counsel appearing for the petitioner for removing the surviving defect.

(Sanjay Kumar Dwivedi, J.)

Anit